

**Central Administrative Tribunal
Principal Bench**

OA No.976/2018

New Delhi, this the 25th day of April, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Mrs. Suman, Aged 31 years,
W/o Shri Anil Kumar,
Working as Primary Teacher (PRT) in KVS,
Posted in K.V. Guntur (shift-I) (AP),
R/o K.V. Staff Quarter, K.V. Guntur (AP)

...Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Kendriya Vidyalaya Sangathan,
Through the Commissioner,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi.
2. The Assistant Commissioner (Admin),
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi.
3. The Deputy Commissioner,
Kendriya Vidyalaya Sangathan,
Hyderabad Region, Hyderabad.

...Respondents

(By Advocate : Shri S. Rajappa)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

This OA has been filed by the applicant being aggrieved by an order, transferring him from K.V. Guntur (AP) to K.V. Gurgaon.

However, when the matter was taken up for hearing, Shri Yogesh Sharma, learned counsel appearing for the applicant while furnishing the Notification dated 13.04.2018, and application made in pursuance of the said Notification, submits that since the respondents have issued the Notification expressing their intention to re-consider the cases of those employees who are having spouse ground and, since the applicant has made a detailed representation on 18.04.2018, the applicant would be satisfied, if the OA is disposed of by directing the respondents to pass appropriate orders, in terms of the Notification dated 13.04.2018, to which Shri S. Rajappa, learned counsel for respondents has no objection.

2. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to consider the representation dated 18.04.2018 made by the applicant, in pursuance of the Notification dated 13.04.2018, in accordance with law. No costs.

(Nita Chowdhury
Member (A)

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(V. Ajay Kumar)
Member (J)